

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE TWENTIETH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 443 OF 2026

Writ Appeal under clause 15 of the Letters Patent the order Dated 17/01/2026 in writ
Petition No.4904 of 2026 on the file of the High Court.

Between:

Sri. Nagilla Harikrishna, S/o. Rama Sharma, Aged about 49 years, Occupation-
Business, R/o. H.No.30-114, AFOCHS Colony, Sainikpuri, Secunderabad -
500094, Hyderabad, Telangana.

...APPELLANT

AND

1. Smt. Vemireddy Gayatri Reddy, W/o. Sri. V. Srinivasa Reddy, Aged about 52 years, Occupation- Business, R/o. H.No.1-4-159/3, Plot No.3, H.M.T. Bearings Officers Colony, Near Sainikpuri Post, Sainikpuri, Secunderabad, Hyderabad - 500 094, Telangana.
2. The Greater Hyderabad Municipal Corporation (GHMC), Represented by its Commissioner, GHMC Head Office, Hyderabad.
3. The Zonal Commissioner, GHMC, LB Nagar Zone, Greater Hyderabad Municipal Corporation, Hyderabad.
4. The Assistant City Planner, GHMC, Kapra Circle, Hyderabad.
5. State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development Department, Secretariat, Hyderabad.

...RESPONDENTS

I.A. NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order and judgment passed in W.P. No.4904 of 2026, Dt.17/02/2026, pending disposal of the Writ Appeal.

Counsel for the Appellant : SRI SUBBA RAO VADREVU, rep., SRI K.BADRI

Counsel for the Respondent No.1 : SRI VENKATESHVARLU GUMMADEVELLY

Counsel for Respondent No.2TO4:SRI G.MADHUSUDHAN REDDY, SC FOR GHMC

Counsel for Respondent No.5 : GP FOR MA & UD

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Appeal No.443 of 2026

Dated: 20.04.2026

Between:

Sri Nagilla Harikrishna
s/o Rama Sharma, aged about 49 years,
Occ: Business, R/o. H.No.30-114, AFOCHS colony,
Sainikpuri, Secunderabad – 500094,
Hyderabad, Telangana.

...Appellant

and

Smt. Vemireddy Gayatri Reddy
W/o V.Srinivasa Reddy,
Aged about 52 years, Occ: business,
R/o H.No.1-4-159/3, Plot No.3, H.M.T.Bearings Officers Colony,
Near Sainikpuri Post, Sainikpuri, Secunderabad,
Hyderabad – 500094, Telangana and 4 others.

...Respondents

Order:

Heard Mr. Subba Rao Vadrevu, learned counsel representing Mr. K.Badri, learned counsel for the appellant; Mr. G.Venkateshwarlu, learned counsel for respondent No.1; Mr. G.Madhusudhan Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation appearing for respondents No.2 to 4 (GHMC) and Mr. G.Bhaskar, learned counsel for respondent No.5.

2. Respondent No.5 in W.P.No.4904 of 2026 is the appellant, upon whose objection dated 10.11.2025, before the Greater Hyderabad Municipal Corporation, perhaps the construction of the building of the writ

petitioner (respondent No.1 herein) was stopped by the GHMC and its authorities. This led to institution of the aforesaid Writ Petition by the writ petitioner alleging arbitrary stoppage of construction work and seizing of construction materials in respect of her property without any statutory notice or formal rejection order of building permission dated 28.05.2025.

3. Learned writ court disposed of the aforesaid writ petition, on 17.02.2026, on the basis of submission of learned Standing Counsel for GHMC, in the following manner:

"The learned Standing Counsel appearing for the respondents would submit that since the building permission has already been granted, the respondents authority will follow due procedure as contemplated under law before initiating any action against the subject property of the petitioner and prayed to pass appropriate orders.

In that view of the matter, recording the aforesaid submissions and with the consent of the learned counsel on either side, this writ petition is disposed of directing the respondents' authority to follow due procedure as contemplated under law before initiating any action against the subject property and it is made clear that as long as the petitioner is making construction in accordance with the building permission dated 28.05.2025, the respondents shall not interfere with the construction work of the petitioner over the subject property."

4. Learned counsel for the appellant contends that there are title suits relating to the subject property, which are required to be taken into consideration by the GHMC while deciding on the objection of the appellant under Section 450 of the Greater Hyderabad Municipal Corporation Act, 1955 (for short 'the Act'). Therefore, the GHMC should also give liberty to the appellant to place his case before a decision is taken on his objection.

5. Learned Standing Counsel for GHMC does not object to the aforesaid proposition since, in any case, parties affected by such decision have to be put on notice. In the instant case, the GHMC has been acting only on the objection of the appellant. In those circumstances, we are of the view that no further direction or modification or interference in the impugned order dated 17.02.2026, passed by the learned writ court in W.P.No.4904 of 2026 is required to be made in the instant appeal.

6. Accordingly, the Writ Appeal is disposed of. No costs.

7. It is expected that the GHMC would take a decision on this issue in accordance with law and within a reasonable time, preferably within eight weeks from the date of receipt of a copy of this order.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- A.V.S.PRASAD
DEPUTY REGISTRAR

//TRUE COPY//



SECTION OFFICER

To,

1. The Commissioner, Greater Hyderabad Municipal Corporation (GHMC), GHMC Head Office, Hyderabad.
2. The Zonal Commissioner, GHMC, LB Nagar Zone, Greater Hyderabad Municipal Corporation, Hyderabad.
3. The Assistant City Planner, GHMC, Kapra Circle, Hyderabad.
4. The Principal Secretary, Municipal Administration and Urban Development Department, Secretariat, Telangana State, Hyderabad.
5. One CC to SRI K.BADRI, Advocate. [OPUC]
6. One CC to SRI. VENKATESHVARLU GUMMADEVELLY, Advocate. [OPUC]
7. One CC to SRI G.MADHUSUDHAN REDDY, SC FOR GHMC. [OPUC]
8. Two CCs to GP for Municipal Administration and Urban Development, High Court for the State of Telangana at Hyderabad. [OUT]
9. Two CD Copies.

BSK



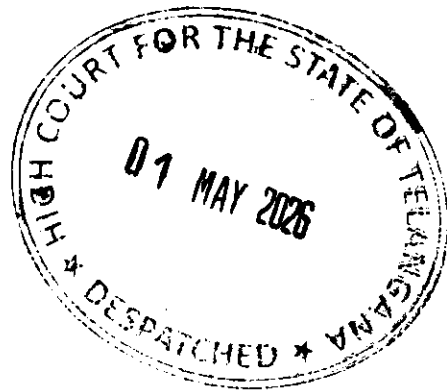
TKS

HIGH COURT

DATED: 20/04/2026

JUDGMENT

WA.No.443 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

(12) NT
29/4/26.